

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 108

IA-1421/2024

IN

IB-179(ND)/2022

IN THE MATTER OF:

M/s. National Asset Reconstruction Company Ltd. Petitioner/Applicant
Vs.

M/s. SPML Infra Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the NARC : Mr. Ankur Mittal, Mr. Bhaskar, Mr. Ankush Kumar,
Ms. Yashika Sharma, Advs.
For the CD : Mr. Siddhant Jaiswal, Adv.
For the RP :

ORDER

IA-1421/2024

This application has been filed with the following prayers:-

“a. Allow the present application and dispose the present petition with the liberty to the Applicant / Financial Creditor to revive the present Company Petition, from the very same stage, in case of failure of restructuring and/ or non-execution of definitive documents, for any reason whatsoever.

b. Pass any such order or orders as may be deemed fit and proper in the facts and circumstances of the present matter.”

It is stated that IB-179/2022 has already been disposed of vide order dated 19.03.2024 and therefore no further orders are required to be passed in this application.

IA **disposed of** accordingly.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay